

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE - 560 033.

Dated: **27 JUN 1995**

APPLICATION NO. 1390 of 1994.

APPLICANTS: **Sri.M.A.Warad,**

V/S.

RESPONDENTS: **The Principal, RTTC, Deptt. of Telecom,
Mysore and another.**

To

1. **Sri.A.N.Venugopala Gowda, Advocate,
No.802, First Floor, R.V.Road,
Bangalore-560 004.**
2. **Sri.M.Vasudeva Rao, Additional
Central Govt. Standing Counsel,
High Court Bldg, Bangalore-1.**

Subject:- Forwarding copies of the Orders passed by the
Central Administrative Tribunal, Bangalore-38.

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Please find enclosed herewith a copy of the Order/
Stay Order/Interim Order, passed by this Tribunal in the above
mentioned application(s) on 14-06-1995.

Issued on
27/06/95

[Signature]

[Signature]

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

9/c

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH, BANGALORE.

ORIGINAL APPLICATION NO. 1390/ 1994

WEDNESDAY, THIS THE FOURTEENTH DAY OF JUNE, 1995.

SHRI V. RAMAKRISHNAN

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MEMBER (A)

Shri M.A. Warad,
S/o Shri Andanappa,
aged about 32 years,
Junior Telecom Officer,
Telephone Exchange,
Bailahongala - 591 102.
Belgaum District.

...

Applicant

By Advocate Shri A.N. Venugopala Gowda)

Vs.

1. The Principal,
RTTC, Dept. of Telecommunication,
Near Kamakshi Hospital,
Kuvempu Nagara,
Mysore - 570 023.
2. The Telecom District Manager,
Department of Telecommunication,
Tilakwadi, Guruvarpeta,
Belgaum - 590 006. ...

Respondents

(By Addl. Central Govt. Standing Counsel, Shri M.V. Rao)

O R D E R

Shri V. Ramakrishnan, Member (A):

I have heard Shri A.N. Venugopala Gowda for the applicant and Shri M.V. Rao, learned Additional Standing Counsel for the Central Government at some length. I find that after having received the order dated 11.11.93 from the Principal, R.T.T.C., Mysore as at Annexure A-1 the applicant submitted what he called an appeal to the Telecom District Manager by his representation dated 11.12.93. He has taken a few contentions in his representation. He states that there was intimation to the Warden. He had claimed that the Principal had accepted the

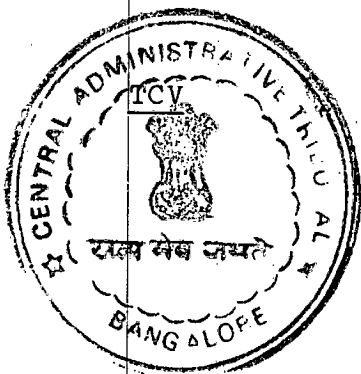
.... 2/-



medical certificate and that this would imply grant of permission, etc. He had further contended in that representation that in the case of medical leave the requirement of prior permission is generally relaxed. I find that the District Telecom Manager while disposing of this representation vide his order dated 21.2.94/ 1.3.94 as at Annexure A-3 has not dealt with these contentions, but has merely stated that the period of four days constitute unauthorised absence and will be treated as dies-non. In view of this, I quash this order of Telecom District Manager (R2) dated 21.2.94/ 1.3.94 as at Annexure A-3 and direct him to dispose of the representation as at Annexure A-2 by passing a speaking order. This should be done within three months from the date of receipt of a copy of this order. All the contentions raised in the present OA are left open. No costs.

Solr

(V. RAMAKRISHNAN)
MEMBER (A)



TRUE COPY
[Signature]
27/6/95
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore